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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCHNo.M.A.350/00309/2014
T.A.350/00002/2014
(CO.15992(W) 1993)

Date of order :27.09.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

EFTIKHAR AHMED

-V E R S U S-

UNION OF INDIA & OTHERS

For the applicants : Mr. S.K. Datta, counsel
Mr. B. Chatterjee, counselFor the respondents : Mr. A Roy, counsel
Mr. N.C. Bhattacharyya, counselORDERPer Mr. Justice V.C. Gupta, J.M.

Heard Id. counsel for the applicant and Id. counsel for the respondents.

2. In this case, the penalty order has not been served upon the applicant which is admitted by the respondents. The applicant has retired on 28.02.2014.

3. In view of the above, the applicant cannot be deprived of his service benefits. Hence, this T.A. and M.A. are disposed of with direction that the applicant shall be granted all the post retirement benefits including the pension within a period of 8 weeks with usual interest applicable as per rules.

Dw /

4. There shall be no order as to cost.

(J. Das Gupta)
Administrative Member
sb

(Justice V.C. Gupta)
Judicial Member